



1 MCRC-3521-2025  
**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE  
HON'BLE SHRI JUSTICE PREM NARAYAN SINGH  
ON THE 21<sup>st</sup> OF FEBRUARY, 2025**

**MISC. CRIMINAL CASE No. 3521 of 2025**

***SHA VI RAJENDRAKUMAR VARMA***

*Versus  
STATE OF MP*

.....  
**Appearance:**

Ms. Mansi Joshi - advocate for the petitioner.

Shri Shashikant Bhati - Panel Lawyer for the respondent/State.  
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**ORDER**

The instant application has been filed for restoration of MCRC No. 13849/2024, which was dismissed for want of prosecution vide order dated 26.11.2024.

2. Learned counsel for the applicant submitted that the case was listed on 26.11.2024, but due to unavoidable reasons he could not appear before the Court for hearing and the aforesaid case was dismissed for want of prosecution. The aforesaid mistake is bonafide and the same deserves to be condoned and MCRC No. 13849/2024 may be restored to its original number.

3. Counsel for the applicant has been able to make out sufficient cause for restoration of MCRC No. 13849/2024. Therefore, the present petition is allowed and MCRC No. 13849/2024 is restored to its original number subject to payment of the cost of Rs.500/- (Rupees five hundred Only) before



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the Madhya Pradesh High Court Legal Services Committee, Indore within a period of seven working days from today.

4. Let a copy of this order be placed in the record of MCRC No. 13849/2024.

5. With the aforesaid, present petition stands allowed.

Certified copy as per rules.

**(PREM NARAYAN SINGH)**  
**JUDGE**

sumathi